

**Soft Drinks**

4542. SHRI HARISH RAWAT:  
SHRI JAGANNATH PATNAIK:  
SHRI KRISHNA SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that market prices of soft drinks have been raised by manufacturers even though there is no increase in the prices of their inputs;

(b) whether this is due to delicensing of the industry in March, 1985;

(c) how many times from 1985 onwards the prices were increased and the percentage of such increase during the last three years;

(d) whether any market survey has been conducted by his Ministry in order to control the arbitrarily raising the prices of soft drinks and to bring the industry under its control to give relief to consumers; and

(e) if not, the reasons for not taking any action to check this price rise?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) There have been increases in the market prices of soft drinks. The industry has stated that apart from excise duties and sales tax, there has been an increase in the costs of inputs also.

(b) No, Sir.

(c) According to information ascertained, the retail price per bottle in Delhi was Rs. 1.75, Rs. 2.00 and Rs. 2.50 in July 1985, July 1986 and July 1987 respectively. In percentage terms, these increases in 1986 and 1987 over the previous year were 14.2 and 25.0 respectively.

(d) and (e). There is no statutory control on the prices of soft drinks. It is anticipated

that with the creation of additional capacities, normal market forces will operate to the advantage of the consumers.

**Contract for Kawas Gas based Power Station**

4543. SHRI SATYENDRA  
NARAYAN SINHA:  
DR. G. VIJAYA RAMA RAO:  
SHRI MOHANBHAI PATEL:  
SHRI INDRAJIT GUPTA:

Will the Minister of ENERGY be pleased to state:

(a) whether the contract for Kawas gas based power station has been awarded finally;

(b) if so, whether the claims of KWU-BHEL have been overlooked;

(c) whether Industry Ministry had asked the National Thermal Power Corporation to reconsider the matter and encourage indigenous participation; and

(d) if so, NTPC's reaction thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) Pre-award discussions are in progress.

(b) Alongwith other bids, the bid of M/s KWU was also considered.

(c) and (d). The Minister of State for Public Enterprises had indicated that placement of an order on M/s KWU would lead to improvement in M/s BHEL's Order Book position. All relevant aspects were duly considered by the NTPC as per the conditions laid down in the tender documents and the World Bank guidelines.

**Review Committee report on Cement Corporation of India**

4544. SHRI V. SOBHANADREESWARA RAO: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Review Committee appointed to look into the affairs of the Cement Corporation of India has submitted its final report;

(b) if so, the main findings in the report; and

(c) the action taken by Government on the recommendations of the Committee?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) No, Sir.

(b) and (c). Do not arise.

#### Industries set up in backward areas of Gujarat

4545. SHRI RAM BHAGAT PASWAN: Will the Minister of INDUSTRY be pleased to state:

Year	LOI	IL	SIA Registrations	DGTD Registrations
1985	85	34	69	112
1986	52	46	67	62
1987 upto June)	8	19	39	27

The details of the name, address, location and product etc. of the industrial undertakings for which the above industrial approvals have been issued is given in the Monthly Newsletter published by Indian Investment Centre, New Delhi copies of which are available in Parliament Library

(b) The incentives available for setting up industries in centrally declared backward areas are given in the Booklet "Incentives for Industries in Backward Areas" updated upto Oct. 20, 1986; copies of which are available in Parliament Library

(c) The districts of Bhavnagar and Amreli have been identified as 'C' category backward areas.

(a) the number of industries which have come up in various backward areas of Gujarat as per new policy;

(b) what incentives and assistance have been given to such industries;

(c) the names of such backward areas selected and covered in the Bhavanagar and Amreli Districts of Gujarat; and

(d) how much amount has been given as assistance to those industries during the last year and how much will be given during this year?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM). (a) The number of Letters of Intents (LOIs), Industrial Licences (ILs) SIA Registrations and DGTD Registrations granted for setting up industries in centrally declared backward areas in Gujarat is given below:

(d) An amount of Rs 4 77 crores was reimbursed to the Gujarat State towards central investment subsidy during the year 1986-87. No specific amount is allocated to any State. Claims received from States are reimbursed on the basis of "first-cum-first-served".

#### Closure of Kannon Pressure Vessels Ltd.

4546. SHRI ANOOPCHAND SHAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Kannon Pressure Vessels Ltd. is closed down and workers are jobless as oil companies have been unable to place orders during 1986-87; and